

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**ORDER SHEET**

Applicant(s): \_\_\_\_\_ of Respondent(s) : \_\_\_\_\_  
Advocate for \_\_\_\_\_ Respondent (s) : \_\_\_\_\_  
Applicant(s) : \_\_\_\_\_ Respondent (s) : \_\_\_\_\_

Notes of the registry

Orders of the Tribunal

**O.A. No. 290/00083/15**  
**Date of Order : 17/07/2015**

Mr. Vijay Mehta present for applicant.  
Ms. K. Parveen present for respondents.

DB not formed.

Heard on IR. Counsel for the applicant submitted that the Annexure-R/1 filed by the respondent department i.e. Inquiry Report from pages 96 to 141 has some pages which are not readable and for illustration he referred to page Nos. 111, 112, 113, 114, 115 etc. Counsel for the respondents agreed that she will submit clean copies of those pages which are not readable in Annexure-R/1 filed with the reply.

Put up the matter on 18.08.2015 for hearing on interim relief. A copy of this order be provided to both the counsels.



**[Meenakshi Hooja]**  
**Administrative Member**

ss

*Shri K.S. Yadav. J*  
*memo Not filed*  
*7/2*